

Court-II
Before the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)

Appeal Nos. 239 of 2015, 240 of 2015 & 241 of 2015

Dated : 05th November, 2015

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member
In the matter of:

Indian Wind Power Association
Versus

.... Appellant(s)

Tamil Nadu Generation & Distribution Co. Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Senthil Jagadeesan
Ms. Suchitra Kumbhat

Counsel for the Respondent (s) : Mr. G. Umapathy &
Mr. S. Vallinayagam for R-1, R-2 &
R-3.

ORDER

Heard.
Admit.

Issue notice of the Appeal to all the respondents returnable within two weeks from today. Mr. G. Umapathy and Mr. S. Vallinayagam, learned counsel accept notice of the Appeal on behalf of respondent nos.1, 2 & 3. They are directed to file their reply/counter affidavit within three weeks from today and rejoinder, if any, may be filed by the appellant within two weeks thereafter.

Now only the respondent no.4/State Commission remains to be served. Let notice of the Appeal be issued to the respondent no.4/State Commission returnable within two weeks from today. Dasti service is permitted.

Reply/counter affidavit be filed by the State Commission within three weeks thereafter and rejoinder, if any, may be filed by the appellant within two weeks thereafter.

Since Appeal Nos. 239 of 2015, 240 of 2015 & 241 of 2015 emanate from of the same impugned order, therefore, they are being consolidated /tagged to be heard together.

Post this batch of Appeals for hearing on **11th January, 2016.**

(T. Munikrishnaiah)
Technical Member

rkt/vt

(Justice Surendra Kumar)
Judicial Member